

TENDER DOCUMENT FOR E-AUCTION-SALE OF PROPERTIES IN UJJAIN

Corrigendum No. 1 [Dated: October 08, 2026] to the Tender Document For E-Auction-Sale of Properties in Ujjain

(Tender Document No: JRMLC/MP/UJN_1 dated September 04, 2026)

The amendments mentioned in this Corrigendum shall be applicable to the Tender Document For E-Auction-Sale of Properties in Ujjain dated September 04, 2026, issued by Justice (Retd.) R.M. Lodha Committee:

Clause 3.2: Schedule of Tender Process

As appearing in the Tender Document		To be read as	
Activity	Last Date (in Calendar Days) *	Activity	Last Date (in Calendar Days) *
Bid Due Date (Last Date of Uploading of Documents Specified in Clause 2.8(i) and Payment of EMD)	Friday, October 09, 2026 (till 17:00 hours Indian Standard Time)	Bid Due Date (Last Date of Uploading of Documents Specified in Clause 2.8(i) and Payment of EMD)	Friday, October 23, 2026 (till 17:00 hours Indian Standard Time)
Intimation to Technically Qualified Bidders	Friday, October 23, 2026	Intimation to Technically Qualified Bidders	Tuesday, November 03, 2026
Commencement of live e-auction	Monday, October 26, 2026 (11:00 hours Indian Standard Time)	Commencement of live e-auction	Wednesday, November 04, 2026 (11:00 hours Indian Standard Time)
Completion of live e-auction (subject to Clause 2.11)	Monday, October 26, 2026	Completion of live e-auction (subject to Clause 2.11)	Wednesday, November 04, 2026
Intimation to the Successful Bidder	Within 2 working days from the date of completion of live e-auction	Intimation to the Successful Bidder	Within 2 working days from the date of completion of live e-auction
Payment of 25% (twenty five percent) of the highest bid amount (inclusive of the EMD amount) by the Successful Bidder	Within 7 (seven) days from the date of the Intimation	Payment of 25% (twenty five percent) of the highest bid amount (inclusive of the EMD amount) by the Successful Bidder	Within 7 (seven) days from the date of the Intimation

As appearing in the Tender Document		To be read as	
Payment of balance 75% (seventy five percent) of the highest bid amount along with 1% (one percent) of highest bid amount as 'poundage fee', by the Successful Bidder	Within 15 (fifteen) days from the date of the Intimation	Payment of balance 75% (seventy five percent) of the highest bid amount along with 1% (one percent) of highest bid amount as 'poundage fee', by the Successful Bidder	Within 15 (fifteen) days from the date of the Intimation

ANNEXURE 1: Description of Properties

To be read as					
S. No.	MR Number	Description & Property Address	Reserve Price (in Rs.)	EMD Value (in Rs.)	Geo Coordinates
1	26833/16	Survey No. 35, Village - Merkhedi, Patwari Halka No. 23, Rajasav Nirikshak Vrit - 01 Makdon, Tehsil - Tarana, District - Ujjain	36,08,000	3,60,800	23.39814000, 76.20337000
2	2761/15	Survey No.101, 144, 357, 359, 360, 365, 412/677, 427, Village - Chitavalyakheda, Patwari Halka No. 06, Rajasav Nirikshak Vrit - 1 Makdon, Tehsil - Tarana, District - Ujjain	65,76,000	6,57,600	23.40827200, 75.92619200
3	2762/15	Being Dropped	NA	NA	NA
4	3514/15	Survey No. 22, Village - Merkhedi, Patwari Halka No. 23, Rajasav Nirikshak Vrit - 1 Makdon, Tehsil - Tarana, District - Ujjain	31,36,000	3,13,600	23.38968700, 76.20206500
5	3529/15	Survey No. 247, Village - Suvagaon, Patwari Halka No. 23, Rajasav Nirikshak Vrit - 1 Makdon, Tehsil - Tarana, District - Ujjain	12,50,000	1,25,000	23.41342000, 76.19723300
6	3530/15	Survey No. 245, Village - Suvagaon, Patwari Halka No. 23, Rajasav Nirikshak Vrit - 1 Makdon, Tehsil - Tarana, District - Ujjain	21,00,000	2,10,000	23.412253, 76.196882
7	3656/15	Survey No. 194, 263, 357, 358, Village - Salnakhedi, Patwari Halka No. 16, Rajasav Nirikshak Vrit - 1 Makdon, Tehsil - Tarana, District - Ujjain	30,09,000	3,00,900	23.55998800, 76.17072500
		Total	1,96,79,000	19,67,900	

Note:

Bidders are advised to note that the above Properties are being auctioned as a single lot (the “**Lot**”). Accordingly, notwithstanding anything to the contrary in the Tender Document:

- (i) the Bidders shall necessarily submit their bids for all the Properties.
- (ii) the Reserve Price shall be the sum total of the Reserve Prices indicated against each of the Properties above (“**Total Reserve Price**”);
- (iii) a single EMD shall be submitted for an amount equivalent to 10% (ten percent) of such Total Reserve Price; and
- (iv) the withdrawal of any one or more Properties from the Lot shall be dealt with as set forth in **Annexure 8**.

Disclaimer:

Save and except the aforementioned amendments, all other provisions remain unchanged as mentioned in the Tender Document.